

**LOK SABHA  
UNSTARRED QUESTION No. 2780  
TO BE ANSWERED ON 12<sup>TH</sup> DECEMBER, 2024**

**Gas Pipeline in Sikar, Rajasthan**

†2780. Shri Amra Ram:

पेट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether gas pipeline is being laid in Sikar Parliamentary Constituency and if so, the details thereof along with the details of the survey reports;
- (b) the norms fixed for providing compensation to the farmers for utilization of their land;
- (c) the details of the farmers provided with compensation along with the amount; and
- (d) the width of space to be left on both sides of the gas pipeline for carrying out any type of private construction activities as per the guidelines of the Company?

**ANSWER**  
**पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्यमंत्री**  
**(श्री सुरेश गोपी)**

**MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS**  
**(SHRI SURESH GOPI)**

- (a) Petroleum and Natural Gas Regulatory Board (PNGRB) has authorized GSPL India Gasnet Limited (GIGL) for laying of the mainline of Mehsana Bhatinda Natural Gas pipeline. The pipeline is traversing through Sikar district covering approx. 69 km pipeline length.
- (b) Under the Petroleum and Mineral Pipeline(Acquisition of Right of User in Land) Act 1962(P&MP Act, 1962), compensation is paid to the person interested in land under which pipeline is laid, for any damage, loss or injury to such person as per the amount determined by competent authority. This determination includes enquiring the yield of crops, trees and fruits etc, requisition of market value of crop, timber, wood, fruit etc and getting other losses assessed from specified agency. Further, the Act also mandates payment of compensation calculated at 10% of market value of the land to the person whose right of enjoyment in any land has been affected in any manner.
- (c) GIGL has deposited about Rs.2.61 crore as compensation amount in the Bank account of Competent Authority, Rajasthan for further disbursing to about 4150 land owners in the 40 villages in Sikar District, Rajasthan.
- (d) GIGL had acquired 30 meter wide RoU in which pipeline is laid. No construction work can be carried out within 30 meter RoU as per the provision of Section 9 (Restriction regarding use of Land) P&MP Act 1962.

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